

ITEM NO.8 Court 1 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.

Respondent(s)

(SHRI P.S. NARASIMHA, SENIOR ADVOCATE AND SHRI K. PARAMESHWAR,  
ADVOCATE AS AMICUS CURIAE

(IA No. 70316/2020 - APPLICATION FOR PERMISSION IA No. 96520/2020 -  
APPLICATION FOR PERMISSION IA No. 68479/2020 - APPLICATION FOR  
PERMISSION IA No. 100172/2020 - CLARIFICATION/DIRECTION IA No.  
68481/2020 - CLARIFICATION/DIRECTION IA No. 88733/2020 -  
CLARIFICATION/DIRECTION IA No. 70323/2020 - CLARIFICATION/DIRECTION  
IA No. 50728/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No.  
84452/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 50727/2020 -  
EXTENSION OF TIME IA No. 125439/2018 - INTERVENTION APPLICATION  
IA No. 100166/2020 - INTERVENTION APPLICATION IA No. 68480/2020 -  
INTERVENTION APPLICATION IA No. 87335/2020 - INTERVENTION  
APPLICATION IA No. 70318/2020 - INTERVENTION APPLICATION IA No.  
165066/2019 - INTERVENTION/IMPLEADMENT IA No. 18284/2020 -  
INTERVENTION/IMPLEADMENT IA No. 169826/2019 -  
INTERVENTION/IMPLEADMENT IA No. 1/2015 - PERMISSION TO FILE  
SYNOPSIS AND LIST OF DATES)

Date : 04-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

Mr. P.S. Narasimha, Sr. Adv. (AC)  
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Mr. M.V. Mukunda, Adv.  
Mr. Kanti, Adv.

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For Respondent(s) Mr. K.M. Natraj, ASG  
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Ms. Pratyusha Priyadarshini, Adv.  
Ms. Nitika Pandey, Adv.  
M/S. Parekh & Co., AOR

Mr. Uday B. Dube, AOR

Mrs. Anjani Aiyagari, AOR

Mr. Ankur Kashyap, AOR  
Mr. Abhay Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We are surprised that 18 States/UTs have not filed their responses. The said States/UTs are as follows :

(1) Kerala, (2) Andhra Pradesh, (3) Telangana, (4) Maharashtra, (5) Jharkhand, (6) Odisha, (7) West Bengal, (8) Assam, (9) Rajasthan, (10) Punjab, (11) Jammu & Kashmir, (12) Ladakh, (13) Delhi, (14) Haryana, (15) Nagaland, (16) Manipur, (17) Sikkim, and (18) Goa.

The matter is of seminal importance particularly for the subordinate judiciary in the country.

Mr. P.S. Narsimha, learned Amicus Curiae, has submitted that it would not be advisable to proceed with the matter without the responses of the States/UTs. But at the same time, the matter cannot be postponed indefinitely for want of responses from the States/UTs.

Therefore, in the interests of justice, we direct that the matter be listed after a period of six weeks from today.

The States/UTs who have not filed their responses shall file their responses within a period of five weeks from today. Should any State/UT fail to do so, the Chief Secretary/Administrator of that State/UT shall remain present in person before this Court on the next notified date.

The learned Amicus Curiae, has filed a note, seeking certain directions in the meantime. The said note is taken on record. Taking into consideration what is stated therein, we direct that

the term of the Commission shall be extended upto 31.01.2021. In the meantime, the amount meant for making payment towards remuneration to the Experts and Consultants and the honoraria payable to the members of the Commission i.e. Hon'ble Mr. Justice (Retd.) P.V. Reddy and Hon'ble Mr. Justice (Retd.) R. Basant; shall be sanctioned and released.

The term of the deputation of the Member Secretary which is due to end on 31.12.2020 shall be extended upto 31.01.2021 so that he may attend the duties of the Commission.

Ordered accordingly.

Issue notice to the learned Attorney General for India.

List the matter on 05.01.2021.

(SANJAY KUMAR-II)  
Asst.Registrar-Cum-PS

(MADHU BALA)  
AR-CUM-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR